

Central Administrative Tribunal
Principal Bench, New Delhi

C.P.No.155/2006 in O.A.No.2947/2004

Friday, this the 15th day of September 2006

Hon'ble Shri V.K. Majotra, Vice Chairman (A)
Hon'ble Shri Shanker Raju, Member (J)

Shri Bachan Lal
S/o late Shri Moti Ram
Director Engineer (Retd.)
All India Radio & Doordarshan
GD-66, Delhi-88

..Applicant

(Applicant in person)

Versus

1. Shri SK Arora, IAS
Secretary,
Ministry of I & B
Shastri Bhawan, New Delhi-1
2. Shri SP Gaur
Secretary
Union Public Service Commission
Dholpur House, Shahjahan Road
New Delhi-11
3. Shri Pratyush Sinha
Secretary
Ministry of Personnel, Public Grievances & Pension
Department of Personal & Training, North Block
New Delhi-1
4. Shri KS Sharma
Chief Executive Officer
Prasar Bharati
PTI Building, Parliament Street

..Respondents

(By Advocate: Shri MM Sudan)

O R D E R (ORAL)

Hon'ble Shri V.K. Majotra, VC (A):

While the applicant, who is present in person and Shri MM Sudan, learned counsel for respondents were heard for sometime, it is observed that respondents have not yet passed orders in terms of Tribunal's directions contained in order dated 10.8.2005.

2. Learned counsel for respondents seeks and is allowed four weeks to pass such orders under intimation to the applicant, so that the applicant, if remains aggrieved, can challenge them by appropriate proceedings.

3. With these orders, CP is disposed of. Notices to the respondents are discharged.

S. Raju
(Shanker Raju)
Member (J)

/sunil/

V.K. Majotra
(V.K. Majotra)
Vice Chairman (A)

15.9.06